

## 1 MCC-2261-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE PAVAN KUMAR DWIVEDI ON THE 17<sup>th</sup> OF JULY, 2025 MISC. CIVIL CASE No. 2261 of 2025

## APOORVA SINGH Versus SHRI SANDEEP KUMAR

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Appearance:

Shri Shrvan Kumar Lahoti - Advocate for the petitioner.

## <u>ORDER</u>

Heard on I.A.No.6320/2025, which is an application for condonation of delay.

There is a delay of 6 days.

Considering the reasons mentioned in the application, the delay is hereby condoned.

I.A.No.6320/2025 stands allowed and disposed off.

Also heard on the question of admission.

The present application has been filed for restoration of M.P.No.133/2025, which was dismissed for non-compliance of common conditional order dated 16/4/2025.

Counsel for the applicant submits that the mistake is bonafide. He submits that due to prolong illness of the counsel for the applicant, the order dated 16/4/2025 could not be complied and for the mistake of applicant's counsel, litigant should not be made to suffer and prays that application for



MCC-2261-2025

restoration of M.P. No.133/2025 be allowed.

Considering the aforesaid, MCC is hereby allowed.

2

M.P.No.133/2025 is restored to its original number for hearing on merits.

(PAVAN KUMAR DWIVEDI) JUDGE

SS/-